

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GOENKA DIAMOND AND JEWELS LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	GOENKA DIAMOND AND JEWELS LIMITED
2.	Date of Incorporation of Corporate Debtor	5th November, 1990
3.	Authority under which Corporate Debtor is Incorporated / Registered	REGISTRAR OF COMPANIES, JAIPUR
4.	Corporate Identity Number of Corporate Debtor	L36911RJ1990PLC005651
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd Office: 401, Panchratna, Moti Singhbhomiyon Ka Rasta, Johari Bazar, Jaipur Rajasthan India-302003 Corporate Office: 1305, Panchratna Building, Mama Parmanand Marg, Opera House, Girgaon Division, Street No.184, Mumbai 400004
6.	Date of closure of Insolvency Resolution Process	01st December, 2025
7.	Liquidation commencement date of Corporate Debtor	2nd December, 2025 (by Order of the Hon'ble NCLT, JAIPUR Bench in C. P. No. (I. B.) 114/7/JPR/2019)
8.	Name and Registration number of the Insolvency professional acting as Liquidator	Goenka Diamond and Jewels Limited IBBI/IPA-002/IP-N00688/2018-2019/12205
9.	Address and E-mail of the liquidator, as registered with the Board	VIJENDRA BANGAR 103-A, Shyam Anukampa, O-11, Ashok Marg, C-Scheme, Jaipur, Rajasthan - 302001 Email: bangarv@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	VIJENDRA BANGAR 103-A, Shyam Anukampa, O-11, Ashok Marg, C-Scheme, Jaipur, Rajasthan - 302001 Email: gd.cirp@gmail.com
11.	Last date for submission of Claims	1st January, 2026

Notice is hereby given that the Hon'ble National Company Law Tribunal, Jaipur Bench has ordered the commencement of liquidation of **Goenka Diamond and Jewels Limited** on **2nd December, 2025**, under Section 33 of the Insolvency & Bankruptcy Code, 2016.

The Stakeholders of **Goenka Diamond and Jewels Limited** are hereby called upon to submit a proof of their claims including any update on or before **1st January, 2026**, to the Liquidator at the address mentioned against item 10.

The Financial Creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claims in person, by post or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Submission of false or misleading proofs of claim shall attract penalties.

The prescribed forms may be downloaded from the following link:

<http://ibbi.gov.in/downloadform.html>

VIJENDRA BANGAR
Liquidator

Date : 7th December, 2025

GOENKA DIAMOND AND JEWELS LIMITED

Place : Jaipur

Registration No. IBBI/IPA-002/IP-N00688/2018-2019/12205